

ITEM NO.1501
(FOR JUDGMENT)

COURT NO.9

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.11134/2025

ASSISTANT GENERAL MANAGER
STATE BANK OF INDIA & ANR.

Appellants

VERSUS

TANYA ENERGY ENTERPRISES THROUGH
ITS MANAGING PARTNER SHRI ALLURI
LAKSHMI NARASIMHA VARMA

Respondent

[HEARD BY: HON. DIPANKAR DATTA AND HON. AUGUSTINE GEORGE MASIH, JJ.
]

I.A. No.185919/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 15-09-2025 This matter was called on for pronouncement of
judgment today.

For Appellant(s) : Mr. Sanjay Kapur, AOR
Mr. Surya Prakash, Adv.
Ms. Shubhra Kapur, Adv.
Ms. Mahima Kapur, Adv.
Ms. Mansi Kapur, Adv.
Mr. Abhishek Tiwar, Adv.
Mr. Annu Mishra, Adv.

For Respondent(s) : Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Mullanpudi Rambabu, Adv.
Mr. Deepak Sharma, Adv.
M/S. M. Rambabu And Co., AOR

1. Hon'ble Mr. Justice Dipankar Datta pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Augustine George Masih.
2. The Civil Appeal is allowed in terms of the signed reportable judgment.
3. Pending application(s), if any, shall stand disposed of.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)